

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period from 28.8.2005 to 31.12.2006.

Date of hearing : 9.10.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Bhushan Power and Steel Limited, New Delhi

Respondents : GRIDCO Limited, Bhubaneswar
Orissa Power Transmission Corporation Limited, Bhubaneswar

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri Sourabh Kumar, BPSL
Shri R.K.Mehta, Advocate for GRIDCO
Shri R.B.Sharma, Advocate for OPTCL

Record of Proceedings

Learned counsel for the GRIDCO requested for one week time to file reply to the petition, which was allowed. Learned counsel for the petitioner submitted that the reply filed by the Orissa Power Transmission Corporation Limited (OPTCL) was received on 8.10.2012 and requested for one week time to file rejoinder to the reply of OPTCL.

2. Accordingly, the petitioner was directed to file rejoinder to the reply of the OPTCL, on affidavit, by 16.10.2012, with an advance copy to the respondents.

3. Further, the Commission directed the GRIDCO to file its reply by 12.10.2012, on affidavit with an advance copy to the petitioner, who may file its rejoinder, if any, by 19.10.2012 .

4. The petition shall be listed for hearing on 30.10.2012.

By the order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**